

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 825/2023 in C.A. No. 9322/2022

(Arising out of impugned final judgment and order dated 15-12-2022 in C.A. No. 9322/2022 passed by the Supreme Court of India)

GOHAR MOHAMMAD

Petitioner(s)

VERSUS

UTTAR PRADESH STATE ROAD TRANSPORT CORPORATION

Respondent(s)

(FOR ADMISSION and IA No.61453/2023-EXTENSION OF TIME and IA No.96558/2023-EXEMPTION FROM FILING PAPER BOOKS)

Date : 10-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. C. K. Sasi, AOR  
Ms. Meena K Poulose, Adv.  
  
Mrs. Rani Chhabra, AOR

For Respondent(s)

Mrs. Garima Prashad, Sr. Adv.  
Mr. Nishit Agrawal, AOR  
Mr. Shadab Khan, Adv.  
Ms. Kanishka Mittal, Adv.  
Ms. Vanya Agrawal, Adv.  
  
Mr. Sameer Abhyankar, AOR  
  
Ms. Sakshi Kakkar, AOR  
Mr. S.P. Jain, Adv.  
  
Mr. Vivek Gupta, AOR  
Mr. Ankit Verma, Adv.  
  
Mr. K. Parameshwar, AOR  
  
Ms. Susmita Lal, AOR  
Mr. Kamakhya Srivastava, Adv.  
Mr. Apurb Lal, Adv.  
Mr. Ashesh Lal, Adv.

Ms. Rachna Lal, Adv.

Mr. Sanjai Kumar Pathak, AOR  
Mrs. Shashi Pathak, Adv.  
Mr. Arvind Kumar Tripathi, Adv.

Mr. Apoorv Kurup, AOR  
Ms. Kirti Dadheech, Adv.

Mr. Nikhil Goel, AOR  
Ms. Naveen Goel, Adv.  
Mr. Kartik Kaushal, Adv.  
Mr. Adhitya Koshy Roy, Adv.

Mr. R. Nedumaran, AOR

Ms. Samapika Biswal, AOR

Ms. Kavita Jha, AOR  
Mr. Aditeya Bali, Adv.

Mr. P. I. Jose, AOR

Mr. Ashish Wad, Adv.  
M/S. J S Wad and Co, AOR  
Mrs. Tamali Wad, Adv.  
Ms. Kirti Sharma, Adv.  
Mr. Ajeyo Sharma, Adv.

Mr. Sahil Tagotra, AOR  
Mr. Abhishek Pandey, Adv.  
Ms. Abhivyakti Banerjee, Adv.  
Ms. Sakshi Garg, Adv.  
Mr. Gajendra Singh Negi, Adv.

Mr. Varinder Kumar Sharma, AOR  
Mr. Shantanu Sharma Adv, Adv.  
Ms. Deeksha Gaur Adv, Adv.  
Mr. Parul Sharma Adv, Adv.  
Mr. Y K Prasad Adv, Adv.

Mr. Gaurav Agrawal, AOR

Ms. Radhika Gautam, AOR

Mr. Rauf Rahim, AOR  
Mr. Ali Asghar Rahim, Adv.

HC of Rajasthan

Mr. Mukul Kumar, Adv.

HC of Orissa

Mr. Sibor Sankar Mishra, Adv.  
Mr. Niranjana Sahu, Adv.

Mr. Apoorva Sharma, Adv.

State of Haryana

Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As per Registry, the position regarding the submission of reports/compliance affidavits is as follows:

(1) Reports/compliance affidavits which are not received from High Courts:

- (a) High Court of Jammu & Kashmir and Ladakh
- (b) High Court of Karnataka
- (c) High Court of Manipur
- (d) High Court of Judicature at Patna
- (e) High Court of Rajasthan
- (f) High Court for the State of Telangana
- (g) High Court of Judicature at Allahabad

(2) Reports/compliance affidavits which are filed by the High Courts through AOR:

- (a) High Court of Uttarakhand
- (b) Gauhati High Court
- (c) High Court of Orissa
- (d) High Court of Gujarat
- (e) High Court of Meghalaya
- (f) High Court of Jharkhand
- (g) High Court of Himachal Pradesh
- (h) High Court of Chhattisgarh
- (i) High Court of Punjab & Haryana
- (j) Madras High Court
- (k) High Court of Delhi
- (l) Calcutta High Court

**(3) Reports/compliance affidavits which are received from Indian Post from High Courts in the form of Notification:**

- (a) High Court of Tripura**
- (b) High Court of Sikkim**
- (c) High Court of Kerala**
- (d) High Court of Andhra Pradesh**
- (e) High Court of Madhya Pradesh**
- (f) High Court of Bombay**

**(4) Reports/compliance affidavits filed by AOR on behalf of State:**

- (a) State of Kerala**
- (b) State of Odisha**

It is submitted by the learned counsel appearing for the High Court of Rajasthan and High Court of Allahabad that compliance report has been filed, though as per Registry of this Court, no compliance affidavit has been received.

The State Governments/Union Territories which are not represented through their counsel be represented through standing counsels of those State Governments/Union Territories, and Registry shall inform them accordingly.

Compliance report/affidavit be submitted by remaining High Courts and the State Governments on or before 14<sup>th</sup> August, 2023.

In case compliance report is not filed by the remaining High Courts or the State authorities, before the next date, this Court shall be constrained to pass an order seeking presence of the Registrar Generals of the concerned

High Court and the Chief Secretaries of the concerned State /Union Territories.

This order be communicated to the Registrar Generals of the High Courts and the Chief Secretaries of the States/Union Territories.

List the matter on 18<sup>th</sup> August, 2023.

(NIDHI AHUJA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER